

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1405/(MAH)/2017

CORAM:

Present:



SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Nandini Viegas
V/s.
Elektrans Shipping Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Adv. Shailendra Singh	Advocate for Corporate Debtor	
2)	Adv. Madhu Rajle Adv. Linika Jain	Adv for Operational Creditor	

ORDER

CP No. 1405/I&BP/NCLT/MB/MAH/2017

Counsel for the Petitioner as well as the Corporate Debtor are present.

For the parties reported that the Corporate Debtor has made payment to the Income Tax Authority, list this matter on 17.11.2017 for filing withdrawal memo.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)